

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 652 of 2020**

**IN THE MATTER OF:**

**Smt Indrani Brahmachari**

**...Appellant.**

**Versus**

**Mr. Chandra Prakash & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Swarnendu Chatterjee and Ms. Saloni Jain,  
Advocates.**

**For Respondent: Mr. Sanyam Saxena, Advocate for R-1.**

**Mr. Avi Tandon, Ms. Deepti Tandon,  
Advocates for R-2.**

**Mr. Rishi K. Kapoor, Advocate for R-3.**

**ORDER**  
**(Virtual Mode)**

**19.01.2021** Leaned Counsel for Appellant states that he has not received the Reply-Affidavit of Respondent No. 3. Learned Counsel for Respondent No. 3 states that Reply-Affidavit has already been filed. The Learned Counsel for Respondent No. 3 may send copy of Reply-Affidavit by e-mail to the Learned Counsel for Appellant.

Learned Counsel for Appellant says that he may be permitted to argue the Appeal after he gets copy of Reply-Affidavit. Learned Counsel for Appellant may file Rejoinder within three days.

List the Appeal 'For Admission (After Notice)' Hearing on **01<sup>st</sup> February, 2021.**

Interim Order to continue in the meanwhile.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Mr. V.P. Singh]**  
**Member (Technical)**